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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No.....

Jagdish Prasad Versus Union of India & Others.....

Date of Order	Orders
26.5.2000	<p>OA 276/99</p> <p>Mr. S.K. Jain, Counsel for the applicant. Mr. T.P. Sharma, Counsel for the respondents.</p> <p>The learned counsel for applicant seeks permission to withdraw this OA with the prayer that applicant may be allowed to file representation, which may be considered by the Departmental authorities sympathetically looking to the personal difficulties/grievances of the applicant.</p> <p>In view of the submissions made by the learned counsel for the applicant, this OA is disposed of as withdrawn. Respondents are directed to either decide the representation, if any, filed by the applicant within fifteen days from the date of passing of this order as expeditiously as possible by a reasoned or and speaking order considering the personal difficulties of the applicant sympathetically.</p> <p><i>V. Srikantan</i> (V. SRIKANTAN) MEMBER (A)</p> <p><i>S. K. Agarwal</i> (S.K. AGARWAL) MEMBER (J)</p> <p>Copy sent to Regt/Contd DR-2 w/c 1154, 1158</p> <p>Dated 6.6.2000</p> <p>105/2000</p>